

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

**Miscellaneous Application No.75133 of 2020 &
Service Tax Appeal No.76625 of 2019**

(Arising out of Order-in-Original (De-Novo) No.64/Commr./ST/Bol/18-19 dated 29.03.2019 passed by Commr. of CGST & Excise, Bolpur)

M/s Nad Enterprises

O.T.Road, Balasore-756001, Odisha

Appellant

VERSUS

CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Dist.-Birbhum, Bolpur

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

MISC.ORDER NO.75235/2020

FINAL ORDER NO.75445/2020

DATE OF E-HEARING : 07.10.2020

DATE OF DECISION : 07.10.2020

Per P.K.Choudhary :

The appellant/applicant has filed a Miscellaneous Application for withdrawal of their appeal since they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The prayer of the appellant is allowed. Accordingly, the appeal is dismissed as withdrawn. Miscellaneous Application is also disposed off.

(Dictated and pronounced in the open court)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

Sd/

**(P. Anjani Kumar)
Member (Technical)**